

लिये जब वह माइनारिटी में आ जाते हैं, तो चिल्ल पों मचाने लगते हैं कि कौन्सिल टूट जानी चाहिये, लेकिन ...

سندھ نریندر سنگھ برار : ہمارے وہاں
تو معجرتی نے پاس کیا ہے -

†[सरदार नरेन्द्र सिंह ब्रार : हमारे वहाँ तो
मैजोरिटी ने पास किया है ।

श्री शीलभद्र याजी : इस सिलसिले में वह ठीक है । भागव जी ने कहा कि अनाप शनाप बात होने लगती है । कहने लगते हैं कि राज्य सभा रखी जाय या नहीं रखी जाय । लेकिन मेरा कहना है कि राज्य सभा जो है वह परमनेंट बाडी है और उसका दूसरा कान्टीट्यूशन है । लेकिन मेरा कहना यह है कि जो अपर चैम्बर को हटाने की असेम्बली से मांग आई है वह ठीक है और जितने जोर शोर से इसको आज पास किया गया है वह ठीक है । लेकिन एक जमाना आयेगा जब कि फिर से वहाँ से कौन्सिल को बनाने की मांग आने वाली है और उसके लिये मेरा कहना है कि तब इस हाउस को उसे कभी भी मंजूर नहीं करना चाहिये । वस मुझे इतना ही कहना है ।

THE DEPUTY CHAIRMAN : The question is :

"That the Bill be passed."

The motion was adapted,

SHRI BHUPESH GUPTA : Sir, we are a House of young people, full of vitality, including the Chairman. That is why within ten minutes we have passed it.

SHRI NIREN GHOSH : We are more ridive to this institution.

HALF AN-HOUR DISCUSSION RE. SHARES HELD BY SHRIMATI ARUNA ASAF ALI AND THE DIRECT TAXES PAID BY HER DURING THE LAST TEN YEARS

MR. DEPUTY CHAIRMAN : Half-an-hour discussion. Mr. Lokanath Misra.

[Hindi transliteration.

SHRI. BHUPESH GUPTA : After this we will go to the Meghalaya Bill. I hope The house can assure the Government that they will pass it.

SHRI NIREN GHOSH (West Bengal) : Sir, I am not here for long. Bui. I want to record that I want the Meghalaya Bill to be passed today. I may have to go away for some other work. It should be passed today.

MR. DEPUTY CHAIRMAN : .MI right. Please sit down. Before Mr. Mishra starts his speech, I would request him to limit his observations to ten minutes because we have got a large number of Members who would like to ask clarifications or put questions to the Minister. Therefore, if you want this Half-an-hour discussion to be really finished within half an hour. I will request the hon'ble Member to take only ten minutes.

SHRIMATI YASHODA REDDY
(Andhra Pradesh) : It is 5-in.

SHRI EOKANATH MISRA (Orissa) : I (is 5-20. Now I start. Sir, the question of Shrimati Aturuna Asaf Ali's tax a near has been taken up in both the Houses of Parliament for the la^i six months or so. In both the Houses the Government does not wani to pari with information which is inconvenient to them. All the time we have been told that she had an investment of about Rs. -7-18 lakhs io the Raisina Publications and some oier publications without being intimated as to which was the source of thi-- huge amount for investment Ye-terday. Sir. vcu would have kindly noticed that there was some i tternpt here that the question may ni t be taken up for oral answers. Li is very good of you, Sir, to have allowed me tc tike this matter up 'n the shape of a half-an-hour discussion today.

Yesterday there was a statemedt laid on the Table of the House which said that Mrs. Aruna Asaf Ali had made a donation of Rs. 13,98,000 to one Foundation, called Dr. A. V. Baliga Foundation. The total wealth in possession of Mrs. Aruna Asab Ali is not known. Any socialist in this countrj is an iceberg ard more so Mrs. Aruna Asaf Ali where the visible part is probably much less than the invisible one. And I would n il hav< come to krow, nor would the countiy have come to know, the assets of Mrs. Aruna Asaf Ali, if we had not persistently ard insisntly tried to dig into it. Ultimately, l> this digging she is completely exposed,

[Shri Lokanath Misra.]

to my ki ou lodge. I do not ki on whether there is something more to be exposed yet, because as I said, every socialist is an iceberg.

Now, the greatest of socialists. Mrs. Aruna Asaf Ali, according to the information made available to us by the Finance Ministry, owns a capital investment of at least Rs. 18 lakhs in two publications: one is the United India Periodicals and the other is the Raisina Publications Limited which brings out the Russian pamphlets *Patri-1* and *Jink*.

SHRI BALACHANDRA MENON (Kera'a.¹ : Why are you-so mu'-ji against it?

SHRI LOKANATH MISRA : I am bound by the time. If the Chair gives me t i me...

MR. DEPUTY CHAIRMAN : No interruption;. Let him continue.

SHRI LOKANATH MISRA : Out of the known wealth possessed by Mrs. Aruna Asaf Ali, there is a donation made to Dr. A. V. Baliga Foundation to the tune of Rs. 'j lakh*. I do not know what this Di-A. V. Baliga Foundation is. Hit is another name for propagating the Communist ideology and doing the Russian type of propaganda, then, Sir, this would not have got income tax exemption according to law. If it has not got income tax exemption, there are further complications. I do not know—and the Minister must let us know—whether this particular Foundation has the advantage : of exemption from income-tax, and whosoever donates to this particular Foundation also gets exemption from wealth tax and income tax. That information I would like the hon. Minister to place at our disposal. If that is not so, then the complications are too many. But, as it is, Sir, nobody in this country can expect Mrs. Aruna Asaf Ali to have made a huge contribution of Rs. 14 lakhs to Dr. A. V. Baliga Foundation out of her total wealth of Rs. 18 lakhs unless she had something to get out of it. And if it is done for personal interest, then there is absolutely no exemption of income-tax.

Now, figures have been given to us regarding the income-tax and wealth tax paid. The variation is so much in different years that it is unbelievable. It begins from 1960-61 and in that year the income-tax paid is Rs. 261. In 1961-62,

it is Rs. 730; it rises by three times. And the source of income for these years is salary and interest. In 1962-63, the income tax paid is Rs. 1,310. Here also the source of income is salary and interest. How there was such a variation in salary and interest so far as Mrs. Aruna Asaf Ali is concerned, is not known to me. I hope the hon. Minister would kindly throw some light on this. In the next year, 1963-64, it is Rs. 318; it comes down from Rs. 1,310 to Rs. 318. And she pays this year, for the first time, a wealth tax of Rs. 108. It is very difficult to comprehend how a person who pays Rs. 318 as income-tax has to pay a wealth tax of Rs. 108. As you know, Sir, the rule then was that anybody who did not have more than Rs. 2 lakhs did not have to pay wealth tax. And anybody who had Rs. 2 lakhs, unless he was another Jagjivan Ram, had to pay income tax not to the tune of Rs. 318 but to the tune of thousands. I would like this point to be clarified by the hon. Minister.

The next year is more surprising. In 1964-65, the income-tax paid by her is Rs. 7,263. The variation is so much. Once you look into this statement, you start disbelieving it, as I always disbelieve this statement so far as these statistics are concerned. I disbelieve it all the more because they might have some intention this. This may be a determined order to mislead the House. Then, in 1965-66, the income tax is Rs. 641 while the wealth tax is Rs. 519. The wealth tax goes up while the income tax comes down. In 1966-67, the income-tax is only Rs. 281. And the crux of the matter is the year 1967-68. The income-tax in that year is Rs. 1,24,790 and the wealth tax paid is Rs. 4,918. She is in possession of Rs. 13 lakhs all of a sudden. The reasons given are: "Dividend income and capital gain of Rs. 8,46,787 on sale, of encumbrance Certificates of the value of Rs. 4,81,128 under the National Defence Remittance Scheme." I am told, Sir, that during the war years with Pakistan or even probably during the war years with China, people were encouraged to repatriate foreign exchange into this country.

SHRI PREM MANOHAR (Ufa. Pradesh) : It was only during the war with Pakistan.

SHRI LOKANATH MISRA : Yes, it was only during the war with Pakistan. I do not know whether the same scheme was available till 1967-68. The entry of this colossal amount is in respect of 1967-68. And even if the scheme

Mailable till that year, where from did Mrs. Aruna Asaf Ali get this colossal amount of Rs. 4,31,128 in foreign exchange? In another place they have shown—they might mislead this House again; therefore, I am warning this House not to be misled—that Mrs. Aruna Asaf Ali had a deposit of Rs. 6,751 in the Lloyds Bank, London, at the end of the financial year of 1964-15. This amount is claimed to have been inherited by her from her late husband and subsequently repatriated to India. Now, whatever was there to be declared under the law as foreign exchange and inherited from her husband had been shown already in 1964-65. So, if there was anything else, it was not from her husband because that is not shown here. I have always been saying that she has some channel from foreign sources through which money comes and the Government is aware of it. It is not that they are not aware of it. They know that *Patriot* and *Link* get money through the surreptitious sources and Mrs. Aruna Asaf Ali is one of them. It is a *benami* transaction. The money does not belong to her. [It is Russian money and she is only a name-lender. As a name-lender, she has been eating dividends and interest out of it. Therefore, these are the things which must be explained to the House.]

MR. DEPUTY CHAIRMAN : You have to finish now.

SHRI LOKANATH MISRA : Ten minutes are left. I am very conscious of the time. I will finish by 5-30.

MR. DEPUTY CHAIRMAN : You started at 5-18.

SHRI LOKANATH MISRA : In 1968-69, the income-tax comes down to Rs. 570, but the wealth tax is Rs. 5,775. This is all mysterious. It is difficult for me to comprehend how the Central Board of Direct Taxes functions. For the next year, i.e. 1969-70, the income-tax is Rs. 981 and there is absolutely no wealth tax. Probably the entire thing has been transferred to some other name in another *benami* transaction. We would like the hon. Minister to throw sufficient light on this particular mysterious case. There is ample suspicion in the country that foreign money is being surreptitiously drawn in by some persons probably in Delhi or elsewhere. But we have here a concrete case where foreign money is being drawn and is being sanctified from one name to the other under the very nose of this Government and the persons concerned are going scot-free. I would like

particular case to be taken up so that if there is a case against Mrs. Aruna Asaf Ali for having taken this money from foreign sources, money which did not belong to her, she must be prosecuted as anti-national.

Thank you.

THE MINISTER OF SUPPLY AND THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : Sir, the honourable

Member. Shri Lokanath Misra, raised three points in this debate. I would like to deal with them as they have been raised, in the order in which they have been put on the paper. At the outset I would like to make one thing very clear. It is not a question of any mystery because just reading out some figures from here and there would not convince the House. I have listened to you and I will try to convince not only you. Mr. Lokanath Misra, but all other Members of the House also regarding all transactions, whether they were regular or irregular, and I would like to dispel the suspicion because throughout there was an under-current or even sometimes an expression of suspicion that the money has come from some serious source and the Board of Direct Taxes has taken a lenient view. I would like to assure the honourable Member that the House, that I can convince them with all the facts and figures from year to year regarding the sources of income and the liability to pay taxes and transactions concerning so many things that he has mentioned.

I would first deal with his first question as to what the source is of Mrs. Aruna Asaf Ali's money to the tune of Rs. 18 lakhs. You naturally felt rather taken aback at this figure. Rs. 18 lakhs. You must have thought that there must be some secret source of this money. I will give you the facts. But before that I will just give the background and then read out the figures. I may point out to you that anybody, a donor, under the remittance rule is entitled to give money to any man. And as the House and the honourable Members will understand, the source; need not be disclosed, and in such a remittance the man who is the receiver is entitled to 60 per cent of the remittance for import entitlement, and this is also allowed to be sold in the open market. Over the price, sometimes this is sold at 100 per cent or even much more. First I am giving you the background in general. Afterwards I will give you the facts and figures.

[Shri R. K. Khadilkai.]

Mrs. Aruna Asaf Ali is supposed to be ; connected with two journals of the Baliga Foundation—ol' the late well-known, renowned, Dr. Baliga. Here one thing I would like to make clear. The Baliga Foundation has been recognised as a charitable institution. This the honourable Member must bear in mind in this connection. Under the entitlement scheme which operated with a view to increasing our foreign exchange resources, those who *Wire* holding money outside were allowed to repatriate that money to India, and this repatriation was some sort of an incentive given; whether it was right or wrong, I am not concerned with it. I am stating the position. And that entitlement is 60 per cent. If a hundred pounds are brought in by this method of remittance, you are entitled to an import licence for sixty pounds. Of course, that can be sold at the time at 300 per cent. This is its position. Now, I will come to the details. I have given you the background; otherwise, from mere figures it will not be clear to the House or to the honourable Member as to how she could collect this big amount. First on 31-3-68 the position of Mrs. Aruna Asaf Ali was like this. Her assets were Rs. 14 lakhs—shares in the limited companies at face value; sundry debtors including deposits with the Raisina Publications and the United India Periodicals publishing the *Patriot* and the *I* Rs. 5 lakh odd. I am not giving the small figures of hundreds and thousands. Her bank balance was Rs. 1,86,000. So, her total assets were Rs. 20,91,028 . . .

SHRI LOKANATH MISRA : Is 'hat apart from the gift of Rs. 14 lakhs?

SHRI R. K. KHADILKAR : I am explaining the position to you. I will answer all your questions. I am giving you the figures.

Then, what did her liabilities amount to? Her loans were Rs. 2,40,000; income tax payable on this Rs. 1,24,000. Total liabilities were Rs. 3,64,000 odd. So, the excess of assets over the liabilities representing Mrs. Aruna Asaf Ali's capital was Rs. 17,26,000 odd as on 31-3-1968. This was her net asset on that date. Then we will see what happened in the next year. . .

SHRI LOKANATH MISRA : When did she possess this wealth? You are delaying the matter.

SHRI R. K. KHADILKAR : I am explaining everything. I shall explain

every pie. The honourable Member need not get agitated. Every pie that she possesses—either by way of donation or otherwise will be explained.

SHRI LOKANATH MISRA : You will have to explain quickly not for my sake, but for the sake of the time of the House. I am stuck to the time. Mr. Deputy Chairman, the Minister is not able to finish quickly. . .

SHRI R. K. KHADILKAR : I am giving you all the facts and figures. I am explaining everything.

SHRI LOKANATH MISRA : Mr. right, you explain. You can take half an hour or even one hour. It does not matter.

MR. DEPUTY CHAIRMAN : No, the Minister may please try to finish soon because the discussion is only for a short time.

SHRI LOKANATH MISRA : Sir, there is nothing like that. There is nothing like "be brief" He has to explain the source from which the foreign exchange came.

SHRI R. K. KHADILKAR : I am giving you all the information and if there is any doubt lingering, not a suspicion. I am prepared to dispel it at any time.

So, we come to the next year. We come to the position as on 31-3-60. Assets were: shares of Rs. 6,500; sundry debtors Rs. 5,21,000 including deposits with the Raisina Publications and the United India Periodicals; and bank balance Rs. 1,83,000. As on 31-3-1960 the total assets were to the tune of Rs. 7,10,000 odd. I am not giving the small figures. Then, loans as they were there, Rs. 3,90,000; income tax payable because that was paid off in between, Rs. 889 . . .

SHRI LOKANATH MISRA : What was her income every year? You are only quoting . . .

SHRI DAHYABHAI V. PATEL (Gujarat) : You are confusing the issue.

SHRI LOKANATH MISRA : The entire issue is being confused. What is her annual income? Let us know her annual income so that we know the tax . . .

SHRI R. K. KHADILKAR : Please listen to me, Mr. Lokanath Misra. As I have stated earlier, the main intriguing

thing that you mentioned, very rightly of course, was donation was received by way of remittances and that was utilised under the remittance scheme . . . (Interruptions) I am explaining the names of the companies and everything. Nothing will be kept secret. Please listen to me. We now come to the second year. The position at that time was, the net excess of assets over the liabilities was Rs. 7,10,000 odd. This was the position. After all, one thing is there. If you go through all the statements, at the end of the financial years 1967-68 and 1968-69, you will see that the investments in shares and deposits proceeded largely out of Mrs. Aruna Asaf Ali's own capital and, to a certain extent, out of the loans borrowed by her two times. It is her own capital as well as loans. So how she got it. I am giving you the names. I am not keeping anything behind. Now Mrs. Kripalani . . .

SHRI LOKANATH MISRA : I want one point to be made clear. Do you mean to say that for that investment also she borrowed money and invested it in the Raisina Publications? Do you want us to believe that?

SHRI R. K. KHADILKAR : I am giving you the names from where the money comes,

SHRI LOKANATH MISRA : These areas fictitious as the figures.

SHRI R. K. KHADILKAR : So far as the remittance part is concerned, I am giving you the names and their assets. It is a very big firm and the Income-tax Department has taken sufficient precautions and carried out research to find out all the assets.

MR. DEPUTY CHAIRMAN : Mr. Khadilkar, whatever points Mr. Misra has made, you should reply to those points categorically.

SHRI R. K. KHADILKAR : Sir, unless I give the background of some years, it would be very difficult for me to reply. Just bear with me for a while. These are the details of the loans. Mrs. Kripalani New Delhi. Rs. 20 thousand; then in 1960 Rs. 20 thousand; then R. G. Agarwal, New Delhi, Rs. 20 thousand.

SHRI LOKANATH MISRA : Mrs. Kripalani, Shri J. B. Kripalani's wife?

SHRI R. K. KHADILKAR : I do not know that. I am giving the names.

Whether they are fictitious or otherwise, that is for you to say. Then R. C. Agarwal, New Delhi, Rs. 20 thousand. The loan continues. J. V. Gokul and Co. Rs. 2 lakhs and in 1969 Rs. 2,25,000. (Interruptions) I am giving you the details of that company. Then Bhagat Industrial Corporation, the loan amount is Rs. 1,24,000. So the total loans at the end of 1969 amount to Rs. 90,705. So far as Mrs. Asaf Ali's capital is concerned, she has about Rs. 2 lakhs of her own. That is before May 1969. That has been ascertained by the Department; there is no doubt about that. When she received the gift—this is the main point which is troubling you

SHRI N. K. SHEJWALKAR (Madhya Pradesh) : It is troubling you.

SHRI R. K. KHADILKAR : I am not troubled because I know the facts. The gift is Rs. 7,95,544 from abroad. Now this amount was remitted to her by Leo and Company, Zurich through the Hong Kong and Shanghai Banking Corporation, Bombay. This is claimed by Mrs. Asaf Ali as a gift from "abroad, and that was a remittance.

SHRI LOKANATH MISRA : Who is the giver?

SHRI R. K. KHADILKAR : Under the entitlement scheme no donor's name need be disclosed. (Interruptions)

SHRI C. D. PANDE (Uttar Pradesh) : Sir, may I tell that entitlements and certificates can be of only Indian citizens, not of foreigners, because only the exporters of goods give them entitlement?

SHRI R. K. KHADILKAR : Mr. Pande, you are confusing it; I will remove that confusion. Here under the law without disclosing the name of the person you will send that remittance. You are talking of entitlement. I am coming to that. So this remittance came from abroad. Apart from this remittance, I am giving you the full details.

MR. DEPUTY CHAIRMAN : Mr. Khadilkar, it is not necessary for you to give all the details. If you have finished the background of the whole story . . .

(Interruptions)

"SHRI LOKANATH MISRA : Sir, the story is much more confounded. There is some confusion. It is Mr. Krishna Jayenon's language.

SHRI R. K. KHADILKAR : Now apart, from this remittance, she received another remittance through the Lloyds Bank, New Delhi, of Rs. 6,337. These are the two remittances and the total amount aggregates Rs. 8 lakhs, odd. Now how was it used so as to get more amount out of it? I will explain it just now. Now out of this Rs. 8 lakhs odd she was entitled for 60 per cent, for import licences. Her entitlement she could sell to anybody. So 60 per cent, of this Rs. 3 lakhs odd comes to Rs. 4 lakhs odd.

SHRI LOKANATH MISRA : Foreign money blackmarketed again. Now, Sir, I would like to ask a question. (Interruption) You are subjected to the Chair. You may be the Finance Minister. Sir, he did not say whether the gifts were also covered under the rules for this repatriation.

SHRI R. K. KHADILKAR : Mr. Misra, you just listen to me. I am coming to the point which is giving you some headache without knowing the facts. Now that certificate she sold to M/s. J. V. Gokul & Co. of Bombay on 17-3-66 at a premium of 1 per cent. I have given the name of the firm. She received a further sum like that more than Rs. 8,46,000. Now this is the crucial figure. The assets increased by Rs. 16 lakhs because of this legal advantage and the provision under the law giving her a right to sell her entitlement market at the prevailing price. The amount naturally went up. This is the crucial figure which is giving you some headache.

श्री बालकृष्ण गुप्त (बिहार) : . . .
(Interruptions) मार्केट बेल्यू क्या थी ?

MR. DEPUTY CHAIRMAN : How long will you take?

SHRI R. K. KHADILKAR : I am prepared to finish even in five minutes if there is no disturbance.

MR. DEPUTY CHAIRMAN : All right, let there be no disturbance and he will finish in five minutes.

श्री राजनारायण (उत्तर प्रदेश) : श्रीमान्, हमारा कहना यह है कि आप मंत्री को जितना समय दे रहे हैं उतना और कम्प्यूजन क्रिएट हो रहा है। क्या समाजा है? सवाल पूछने की आवश्यकता है . . .

श्री उपसभापति : आप बैठ जाइये।

श्री राजनारायण : श्री बालकृष्ण गुप्त ने बड़ा सही सवाल पूछा कि नेशनल सेविंग्स सर्टिफिकेट्स की मार्केट बेल्यू क्या थी।

श्री उपसभापति : आपको सवाल पूछने का मौका मिलेगा। आप बैठ जाइये।

SHRI R. K. KHADILKAR : Please give me five minutes and I will explain how the total came to Rs. 16 lakhs. Now one question remains. You will ask whether this company, J. V. Gokul, is a real company or a fictitious company. I will give you a few facts about that company. You will ask : Is this J.V. Gokul & Company a real company, or a fictitious thing? This is a simple question. Here I will give you only a few facts about that; other things are not material. If you like I will give you the relevant portions of the entitlement scheme on, but these facts I will give you. Messrs. Gokul and company is, a company in Bombay. Now, Shrimati Aruna Asaf Ali started taking loans from Gokul and Co. from 1-7-1965 and she has been a debtor to that company since then. In the matter of other finance I do not want to give you all the names but about this company I will give you the particulars including loan, and interest thereon at the rate of 12 per cent. Borrowing was done at the rate of 12 per cent, from this company. During the financial year so much was borrowed so on. I will give you the names of the partners and other things. Other facts I am not giving you now. Now, Gokul & Co. is a firm of Bombay consisting of five partners and these partners have also a limited company of the same name in Bombay. J. V. Gokul & Co. were able to give loans to Shrimati Aruna Asaf Ali who was taking loans on hundis etc. Mr. Misra, just listen. Gokul & Co. has dealings. They are dealing in export of oilcakes, dyes, chemicals, automobile parts, coffee, sugar and cotton. I will give you the connection of the countries where they export, just now.

MR. DEPUTY CHAIRMAN : Is it necessary to give all the countries?

SHRI R. K. KHADILKAR : It is, because of suspicion. Do you want the connections?

SHRI RAJNARAIN : No, no.

MR. DEPUTY CHAIRMAN : Now, hon. Members may come up with their

questions. We have had enough of information given by the hon. Minister. There are a large number of Members who would like to seek further clarifications, and I would therefore request hon. Members to be as brief as possible. Mr. Ajit Prasad Jain is not there. So Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA : I would like to ask the following clarifications. Is the hon. Minister that there was a public statement on behalf of the Government of India by Shastriji in October, 1965, in which Indian nationals—note the words 'Indian nationals'—living abroad were called upon to repatriate their money to this country?

SHRI LOKANATH MISRA : Not from foreign individuals.

SHRI BHUPESH GUPTA : I have mentioned 'Indian nationals'. I thought I alone suffered from hearing trouble. Now my friend, a Swatantra leader, is suffering from the same hearing trouble, it seems. I have said 'Indian nationals', citizens of India living abroad. Is it clear? Now, after that, one Indian national, a citizen of India, neither Russian nor Chinese nor American nor British but as Indian as he is here, made a gift of Rs. 75 lakhs.

SHRI LOKANATH MISRA : But what was his source of income?

SHRI BHUPESH GUPTA : Let me finish. His source of income? May be heaven, may be hell: I am not concerned.

Now, if somebody living abroad, an Indian national, made a contribution equivalent to the amount which I have mentioned — nearly eight lakhs of rupees.

SHRI LOKANATH MISRA : That came from Russia. That is exactly what I say.

SHRI BHUPESH GUPTA : Let me finish. If you are so obsessed with Russia, go to Russia.

Now, he is an Indian national living in a Western country, residing there and living there, and he repatriated this amount and offered this money as a gift to Shrimati Aruna Asaf Ali. And it came through a bank.

(Interruptions)

Mr. Deputy Chairman, interruptions are made even in the middle of a sentence.

Then I will also interrupt him. So it is not fair to me.

MR. DEPUTY CHAIRMAN : Let there be no interruptions. But Mr. Bhupesh Gupta, you should finish asking the clarifications as early as possible.

SHRI BHUPESH GUPTA : So this money was received as a gift according to my information—the hon. Minister should correct me if I am wrong—under the national defence remittance scheme. And then what happened? Sixty per cent, of it got this entitlement because of which she could also get import facilities and so on. Now, these so-called defence certificates, according to my information,—the hon. Minister should correct me because I am trying to get corrected if I am wrong—were sold at a premium of 175 per cent.

SHRI LOKANATH MISRA : He has said all that.

SHRI BHUPESH GUPTA : No, no. You are after that money. I know.

MR. DEPUTY CHAIRMAN : Mr. Bhupesh Gupta, all these facts and figures have been given by the hon. Minister. You may seek other clarifications.

SHRI B. T. KEMARAJ (Mysore) : He is not seeking clarifications; it seems he is replying instead of the Minister.

SHRI BHUPESH GUPTA : May I proceed?

SHRI LOKANATH MISRA : Why not?

SHRI BHUPESH GUPTA : Because a venerable lady in the country, a great freedom fighter, has been maligned for such a long time, certainly I shall have my say; otherwise not a word will be uttered.

SHRI LOKANATH MISRA : Why are you getting excited?

SHRI BHUPESH GUPTA : Mr. Deputy Chairman, will you give me protection against these interruptions?

MR. DEPUTY CHAIRMAN : I will give you protection but you should ask clarifications without any repetitions.

SHRI BHUPESH GUPTA : I am not being allowed to finish my sentences* Kindly allow me to finish my sentence

[Shri^Bhupesh Gupta.]

If you do not allow me to finish my sentence, let us have the House adjourned and let us go away. I can understand that. I did not utter a word all along when I could have contested everything. Mr. Lokanath Misra said.

MR. DEPUTY CHAIRMAN : Give him a patient hearing please.

SHRI BHUPESH GUPTA : He had every right to say whatever he had to say whether I agreed with it or not, correct or not.

Now, by selling these certificates an additional sum of Rs. 8,46,000 was made—Therefore, Rs. seven lakhs plus this Rs-eight lakhs odd got after having sold them at a premium made it nearly Rs. fifteen lakhs or Rs. sixteen lakhs. It is not Russian money; it is the money which has been accounted for in the Reserve Bank by the banking processes here, the money got through selling the defence certificates in this country. And this is how the Rs. 15 lakhs or Rs. 16 lakhs were made. It did not come from Russia or from the United States of America. I would ask the hon. Minister to dispute this fact if he can.

SHRI K. S. GHAVDA (Gujarat) : The hon. Minister has given the replies.

SHRI BHUPESH GUPTA : Now is it not a fact that Shrimati Aruna Asaf Ali made an offer to Mr. Morarji Desai, when he was the Finance Minister of the country, to divulge the name of the Indian national who had made a gift of that money on only one condition, that the name should be kept confidential as other names under that scheme of repatriating funds were kept confidential? Now therefore it is in the files of the Government of India that that offer was made, that only one lady, one citizen of India, receiving a gift under that scheme, offered to divulge the name only on the guarantee that it would not be made public as other names had not been made public. Is it not a fact that Shrimati Aruna Asaf Ali had said that she was ready for his name to be published provided other names also were published, and that this proposal was made to Mr. Morarji Desai? I should like to know this from the hon. Minister. Is it not also a fact that in spite of all these things some people were put to harass every shareholder of the 'Patriot' and the 'Link', by Mr. Morarji Desai? I should like to ask whether it is not a fact that the Nizam of Hyderabad is a shareholder, that Shri

1 Saporji Palanji is a shareholder—they know all these people—that Shri D. S. Patel is a shareholder, that the Nawab of Palanpur, late Dr. Baliga, Shri Deb Narayan Agarwal, Shri Ram Charan Agarwal, are shareholders?

MR. DEPUTY CHAIRMAN : You please wind up.

SHRI BHUPESH GUPTA : I am winding up but not without reading out the names.

6 P.M.

Mr. R. D. Bhagat, was 1101 he a shareholder? The Cakutta multi-millionaire, Mr. Jhunjhunwalla, was not he a shareholder? Are they all Communists?

SHRI C. D. PANDE : Under the pressure of Ministers.

SHRI BHUPESH GUPTA : Under your pressure. Therefore Mr. Vice-Chairman I should like to know whether in this House a patriot, a freedom fighter of sterling character in public life has some protection or not against this calumny made in this manner.

SHRI LOKANATH MISRA : The source of the money is not known and so I cannot say..

(Interruptions)

SHRI BHUPESH GUPTA : You were under a misapprehension, when you saw Rs. 14 or Rs. 15 lakhs. My friend, Mr. Misra, was under some misapprehension. When he heard about Rs. 18 lakhs he got worked up. He did not realise that the money came through the bank from an Indian national, accounted for and got through the sale of defence certificates. This amount was received by the sale of defence certificates in the country. Therefore there is no foreign source involved at all. Apart from Shrimati Aruna Asaf Ali's private property of two lakhs or so..

(Interruptions)

MR. DEPUTY CHAIRMAN : You must finish now.

SHRI BHUPESH GUPTA : Mr. Vice-Chairman, I demand that every remark that has been made affecting her integrity and character and suggesting that she was receiving foreign money—it was even said Russian money—should be expunged from

the proceedings of the House, because such scurrilous utterances have been made, such shameful utterances have been made. And I want to know why Mr. Morarji Desai went on harassing the shareholders.

SHRI LOKANATH MISRA : He is bringing in all this in order to mislead the House again.

(Interruptions)

SHRI BHUPESH GUPTA : I say my friend, Mr. Misra, is a very worldly wise man. He knows it. He can go to Mrs. Aruna Asaf Ali, ask her to show the defence certificates and other tilings and I am sure she will show them. Only the name will not be given, the name that was offered to be given to Mr. Morarji Desai. I am sure Mr. Misra himself will be then satisfied about the source of the money, how the funds have been accumulated and how the share capital has been built up.

SHRI R. K. KHADILKAR : The hon. Member has repeated all the figures and information which I gave except one thing. It is true that Mrs. Aruna Asaf Ali offered to Mr. Morarji Desai, the then Finance Minister and the Deputy Prime Minister...

SHRI LOKANATH MISRA : How do you know? Is it on record by Mr. Morarji Desai?

(Interruptions) Mr. Desai is not now in the Government and he cannot say...

SHRI R. K. KHADILKAR : I put it to you. He was in the Government when the offer was made to the Government. But he has mentioned the Deputy Prime Minister's name. She offered to disclose the name if it could be kept secret to Prime Minister, the Deputy Prime Minister and the then Finance Minister, that is, the Government. That is all.

MR. DEPUTY GHVIRMAN : Mr. Shejwalkar.

SHRI BHUPESH GUPTA : What is the reply to my question?

MR. DEPUTY CHAIRMAN : He has given the reply.

SHRI BHUPESH GUPTA : Has he accepted that...

SHRI DAHYABHAI V. PATEL : How can he reply? परस्परं प्रशंसन्ति अहो रूपं अहो ध्यान । How can he reply?

श्री राजनारायण : श्रीमन्...

श्री उपसभापति : आपका मौका आयेगा ।

श्री राजनारायण : वह तो आयेगा लेकिन इसी सम्बन्ध में एक बात पूछनी है ।

श्री उपसभापति : आप अपने सवाल के साथ इसको भी पूछ लीजियेगा । इसको अपने पेपर पर लिख कर रखो ।

श्री ना० कु० शेजवल्कर : माननीय उपसभापति महोदय, मैं सदन का ध्यान विशेषतः दो तीन बातों की तरफ आकर्षित करना चाहता हूँ और माननीय मंत्री जी का भी ध्यान आकर्षित करना हूँ । माननीय मंत्री जी ने जो आँकड़े दिये हैं उसमें से दो तीन बातें प्रायः स्पष्ट हो गई हैं । यह बात ठीक है कि जो कालम 4 में 1967-68 की आमदनी बताई गई है उसके 175 परसेंट से अधिक बढ़ जाने के कारण शेयर कैपिटल बहुत अधिक हो गया । यह बात अलग है, लेकिन जो सब से मूल प्रश्न है जिसका उत्तर नहीं दिया गया और जो कि सदन के सामने स्पष्ट रूप से आ चुका है और वह यह है कि जो रकम उन्होंने गांधी बैंक में जमा कराई, 7 लाख 95 हजार 544 रुपये की जो रकम है वह कहाँ से आई । इसके बारे में तरह तरह के विचार उपस्थित हुये हैं । कोई कहता है कि रशियन मनी है और कोई कहता है कि अमेरिकन भी हो सकता है । कुछ भी हो सकता है । तो इतनी बात स्पष्ट क्यों नहीं की गई और इससे तमाम शंकाएँ उत्पन्न होती हैं ।

मैं इसके बैंकप्राउंड में एक दो बात निवेदन करना चाहता हूँ । जहाँ तक मुझे जानकारी प्राप्त हुई है उसके आधार पर मैं कह सकता हूँ, श्रीमती अरुणा आसफ अली की कोई निजी सम्पत्ति नहीं थी न उनके पास कोई खास मकान बगरह था, जब कि स्वर्गीय आसफ अली, उनके पति का स्वर्गवास हो गया तो मिसेज अरुणा आसफ अली के लिये एक हजार रुपये महीने की पेंशन देने की बात थी और आज भी दिल्ली में उनके पास निजी मकान नहीं है । तो यह उनकी निजी सम्पत्ति की स्थिति है । तो ऐसी सूरत में जो इस प्रकार का बैंकप्राउंड है उसमें शंका उत्पन्न होती है ।

श्री उपसभापति : आप सवाल कीजिये । आपका क्लैरिफिकेशन क्या है ?

श्री शीलमद्र धाजी (बिहार) : आपके मालूम नहीं है, उनके पास मकान था, वह मकान दान कर दिया । आप क्या कहते हैं ?

श्री ना० कृ० शेजवलकर : आप जो कहते हैं वह ठीक होगा । निजी सम्पत्ति नहीं थी । श्रीमन्, मैं सवाल ही कर रहा हूँ ।

श्रीमन्, मेरा निवेदन यह है कि पैट्रियाट खूब चलता है और उसके लिये जो प्रेस है वह ईस्ट जर्मनी से आया है । वह प्रेस वहाँ से आया हुआ है और उसके लिये यह है कि जब तक इसमें मुनाफा नहीं होगा, लाभ नहीं होगा, उसका मूल्य देने की आवश्यकता नहीं है । तो उसी बैंकप्राउंड में यह भी देखने की बात है कि उसी प्रेस के लिये मनी कहाँ से आया ! कहीं से भी आया हो या कहीं से आये, यह आप निर्णय करें, अगर आप आवश्यकता समझते हों तो यह निर्णय करें, यह शासन के ऊपर है । लेकिन जो मनी आया है वह मनी कहाँ जाता है ! उसी के साथ साथ एक बात और ध्यान रखने की है कि यह पत्र एंटी-अमेरिकन है, यह पत्र एंटी-अमेरिकन प्रचार करता रहता है तो फिर अमेरिका से पैसा आयेगा नहीं क्योंकि अमेरिका के खिलाफ प्रचार करें फिर भी वहाँ से आये यह तो असम्भव है । तो इससे जो नतीजा निकालना है वह नतीजा निकाल लें ।

श्री उपसभापति : आप क्लैरिफिकेशन क्या करना चाहते हैं ?

श्री ना० कृ० शेजवलकर : तो मैं यह जानना चाहता हूँ कि क्या शासन ने कभी यह पता लगाने की कोशिश की है कि आखिरकार इस बैंकप्राउंड में, यह पत्र जो एंटीट्यूड लेता है उसके बैंकप्राउंड में, वास्तव में यह जो मनी है वह आया कहाँ से । आपके नियमों के अनुसार ही तो वह आया होगा ! अब वह नियम ठीक है या गलत है, उससे मुझे मतलब नहीं लेकिन यह 7 लाख 95 हजार रुपया जो है वह किसने दिया, इसको मालूम किया और जो हमारे

राष्ट्र की समस्या है उसके ऊपर इसका क्या प्रभाव पड़ता है इस दृष्टि से भी क्या इस पर विचार करने का शासन ने प्रयत्न किया है या नहीं और अगर किया तो उस प्रयत्न का क्या नतीजा निकला ।

दुसरे मैं इस ओर ध्यान आकर्षित करना चाहता हूँ, जैसा कि मैंने कहा कि उनकी निजी सम्पत्ति नहीं थी, तो मैं कालम 4 की ओर ध्यान आकर्षित करना चाहता हूँ जिसमें कि इंकम-टैक्स की रकम बताई गई है । इसमें बताया है कि 1,24,790 रुपये जमा किये हैं और साथ ही यह भी बताया है कि 4,81,128 रुपये के ऊपर कैपिटल गेन के कारण 8,46,787 रुपये का फायदा हो गया । तो मैं यह पूछना चाहता हूँ कि क्या यह बात सही नहीं है, आप अपने बोर्ड आफ रेवेन्यू से पूछ कर के देखिये, कि...

श्री उपसभापति : आपने काफी समय ले लिया । आपका क्वेश्चन हो गया या नहीं ?

श्री ना० कृ० शेजवलकर : श्रीमन्, यह बड़ा इम्पार्टेंट है ।

श्री उपसभापति : इम्पार्टेंट तो है लेकिन आपने तीन क्वेश्चन पूछ लिये हैं ।

श्री ना० कृ० शेजवलकर : श्रीमन्, मैं कह रहा था कि यह जो है वह एक्चुअली रेवेन्यू इन्कम है और अगर यह रेवेन्यू इन्कम है तो जो लाभ हुआ है उस पर टैक्स असेसमेंट जो होगा वह 13 आने के करीब होगा । तब तो वह 80 परसेंट के करीब होगा । 80 परसेंट के हिमाव से 8 लाख के लाभ के ऊपर 6 लाख से ज्यादा इंकमटैक्स होगा । जब कि उन्होंने 1 लाख 24 हजार 790 रुपया ही गवर्नमेंट को अदा किया है । तो मेरा पूछना है कि यह जो इतना इन्कम टैक्स का रुपया होगा वह कहाँ से कलेक्ट किया जायगा, उसको कैसे कलेक्ट करेंगे । चूंकि आपने उसको मान लिया है तो फिर वह टैक्स का एरियर भी नहीं होने वाला है तो फिर उसकी वसूली कैसे होगी और कहाँ से होगी । आप यह देखें । क्या इस तरह से अभी तक इसका असेसमेंट नहीं हुआ है ।

MR. DEPUTY CHAIRMAN : You have taken six minutes and you have already put four questions.

श्री ना० कृ० शेजवलकर : माननीय उपसभापति महोदय, आप जानते हैं कि मैंने सदन में आपकी आज्ञा का कभी उल्लंघन नहीं किया है लेकिन इस प्रश्न को मैंने विशेष रूप से इस सदन में किया था।

श्री उपसभापति : वह तो ठीक है, कल तो एक ही सवाल पूछ सकते थे और आज आप चार सवाल पूछ चुके हैं।

श्री ना० कृ० शेजवलकर : मेरा सवाल रिलेवेंट सवाल है।

श्री उपसभापति : सवाल तो सभी रिलेवेंट होते हैं। सवाल आप कई पूछ चुके हैं, चार सवाल आपने पूछ लिये हैं। और कितने सवाल पूछना चाहते हैं? आप बैठ जाइये।

श्री ना० कृ० शेजवलकर : अच्छा। तो मैं जानना चाहता हूँ कि जब उनकी कोई निजी सम्पत्ति नहीं थी तो फिर यह कहाँ से आया। और सवाल यह है कि यह आज एक राष्ट्रीय प्रश्न है, समस्या यह है कि जिस तरह से हमारा पार्लियामेंट में फारेन इनफ्लुएंस बढ़ रहा है उसके ऊपर गम्भीरता से शासन त्रिवार नहीं करता। अगर वह गम्भीरता से इन प्रश्नों को लेना नहीं चाहता फिर तो मुझे कुछ नहीं कहना है।

SHRI R. K. KHADILKAR : He has only asked one important question. The Opposition Leader also asked what was the scheme and whether under the relevant scheme the capital gains tax liability was there. That has been discharged and as the hon. Member imagines, it is not so high. She has paid the capital gains tax, under this section of the remittance scheme, viz., where the total income, including capital gains exceeds Rs. 10,000, tax will be charged on the amount by which the capital gain exceeds Rs. 5,000 at one and a half of the average rate of tax payable to the ordinary income of the taxpayer or at the flat rate of 15 percent, whichever is higher. Under this clause, whatever capital gains tax liability has accrued has been paid. One more question

he has asked about the bank. Foreign remittance could come only through the Lloyds Bank or the Hong Kong Bank. It could not come otherwise. It came through proper channel through the banking channels.

PROF. SAIYID NURUL HASAN (Nominated) : Sir, I would like to understand one point which seems to have become rather obscure in all this discussion. The major issue which has been raised is that it is claimed that the source of remittance is foreign and not an Indian source. Now, the law being absolutely clear that no foreigner could send a remittance under that particular scheme, did the Ministry of Finance or the Reserve Bank satisfy itself that the person who actually remitted the money was an Indian national? Secondly, did they satisfy that the money which was acquired by that individual was not the result of a remittance from India and brought back, but it was money which he acquired outside? If the answer to these two points be in the affirmative, in view of the fact that Mrs. Asaf Ali had very clearly offered to the Government to disclose the name of the person who had made this remittance and she had also in the alternative made it absolutely clear that she would be prepared to publish this name if all the others published the name, is she not entitled to that protection which even ordinary business people were entitled to? Persons are so keen about foreign funds. Is the Government aware that there are certain elements in this country who are making a conscious attempt to harass all those who are subscribing to or giving money to all those journals which stand for socialism and which oppose reactionary policies? If that be so, what steps do the Government propose to take to give protection to those people?

SHRI R. K. KHADILKAR : Only one question has been raised. As I have said earlier, when Mrs. Asaf Ali offered to disclose the name to the Government, it is quite clear that if that name had been a foreigner's name or any name which did not fall in the categories that were there under the National Defence Remittance Scheme, certainly the Finance Minister would have taken some action. The authorities would have taken some action. So, you should presume that it is not...

SHRI N. K. SHEJWALKAR : How do you say that?

SHRI R. K. KHADILKAR : The name is not to be disclosed.

SHRI N. K. SHEJWALKAR : He does not give the name and in another place he says that we should not presume the name. This is unfair.

SHRI R. K. KHADILKAR : So far as the second part of the question is concerned, tax liability is fully discharged and the Department is satisfied. Nobody should question any liability to pay the taxes when protection is called for.

SHRI BHUPESH GUPTA : Mr. Morarji Desai was satisfied.

SHRI LOKANATH MISRA : There is no indication of it. How do you say that?

SHRI N. K. SHEJWALKAR : How do you say that?

SHRI BHUPESH GUPTA : My friend, the Swatantra Party leader, Mr. Piloo Mody's father, late Shri Homi Mody, advanced a loan of Rs. 20 lakhs to the company, which owned the Link and the Patriot.

SHRI LOKANATH MISRA : I think it had nothing to do with Russian money. It was Indian money.

श्री ह्यातुल्ला अन्सारी (उत्तर प्रदेश) : मैं यह आपसे पूछना चाहता हूँ कि मैं किसी के बारे में कैसे कह दूँ रशिया से पैसा लिया। मैं डाउट कर सकता हूँ रुपया कहां से आया लेकिन किसी कन्ट्री का नाम कैसे लूंगा...

श्री उपसभापति : आप बैठिये।

श्री ह्यातुल्ला अन्सारी : यह हाउस की डिगनिटी के लिये क्या ठीक होगा। अभी लखनऊ में आर० एस० एस० का कैम्प हुआ था और तीन दिन वह कैम्प रहा और उन तीन दिनों में इतना पैसा खर्चा हुआ, ये सारी बातें सामने आती हैं तो मैं भी कह सकता हूँ वह रुपया सी० आई० ए० से आया। मैं चाहूंगा आप डाउट कर सकते हैं लेकिन कन्ट्री का नाम लेना हाउस की डिगनिटी के लिये क्या ठीक होगा?

श्री ना० कृ० शेजवलकर : आप बेरीफाई करिये। मैं चैलेन्ज करता हूँ। Come on, we

challenge it. Government should verify it. What is this maligning? How is the RSS brought in here?

MR. DEPUTY CHAIRMAN : Please sit down.

SHRI N. K. SHEJWALKAR : Now> the RSS has been brought in here. I challenge the Finance Minister to find out if they have done it. Unnecessarily it is being brought in.

SHRI S. N. MISHRA (Bihar) Mr. Deputy Chairman, it seems that this subject has got mixed up with some politics. On behalf of my Party I would like to assure you that we do not want to cast any reflection on the distinguished lady. She has been a valiant freedom fighter and it is farthest from our minds to cast any reflections upon the integrity of the lady. • We continue to respect her very much, but this subject must be raised to the technical level. What I find is that this subject has got mixed up with a certain amount of sympathies and antipathies. My object would be to separate the subject from sympathies and antipathies. There are certain issues which arise out of the discussion that has taken place in this House. The hon. Minister, you will be pleased to recollect, said that Indian nationals abroad can repatriate money. I wanted to get a copy of the National Defence Remittance Scheme, but I have not been able to lay my hands on it, despite my best efforts. Whatever he has said...

ShRI BHUPESH GUPTA : May I pass on this copy to him?

SHRI S. N. MISHRA : Please wait. It was available to him, but it was not available to me.

SHRI BHUPESH GUPTA : I got it.

SHRI S. N. MISHRA : Now, Sir, the point I was making is that Indian nationals abroad—mark the word 'abroad'—can repatriate, but here is a person who is not an Indian national abroad. I am trying to understand things. May be, I am not sure, an Indian national abroad had remitted this amount to her. So, may I know whether this distinguished lady could come under the category of Indian nationals abroad or...

SHRI ARJUN ARORA (Uttar Pradesh) : Under this scheme—the hon. Member, Mr. Mishra, has not read it—any Indian can receive.

SHRI S. N. MISHRA : Let me have my say. I am trying to understand the whole thing. It is an Indian national abroad who can repatriate. It is not a person in India who can repatriate. Now, Sir, the only question that arises is that if an Indian, who is not abroad—he or she—gets a gift from some persons can he or she not repatriate that amount?

SHRI ARJUN ARORA : I would tell this to Mr. Mishra, to help him. I want to help him.

MR. DEPUTY CHAIRMAN : Please sit down.

SHRI S. N. MISHRA : I do not want to be helped. Now Sir...

SHRI BHUPESH GUPTA : Mr. Deputy Chairman, on a point of order...

MR. DEPUTY CHAIRMAN : There is no point of order.

SHRI BHUPESH GUPTA : He is only asking. ••

MR. DEPUTY CHAIRMAN : You have had your say. No, ho. Please sit down. We have already taken one hour and five minutes on this.

SHRI BHUPESH GUPTA : I pass on the scheme to him- ••

(Interruptions)

MR. DEPUTY CHAIRMAN : No, no. There should be no interruption. There should be no interruption.

SHRI S. N. MISHRA : I want to understand. Now, Sir, get me a scheme under which this distinguished lady could be put into the category of an Indian national abroad. That is point No. i. The Indian national abroad, he or she, cannot keep the name concealed. If she is in the category of an Indian national abroad, then, of course, she could not disclose the source of her income. But there is another person who is an Indian national abroad, he or she has to disclose his or her name. At the same time, he or she may not disclose his or her source of income. But the name has to be disclosed of the Indian national abroad. Who is the Indian nation abroad in this case, whether he is the person who remitted the amount? It is the person in India who has got this gift. Who is the Indian national abroad? That is No. 2. If the person is not an Indian national abroad, then the name of the person who gifted that amount has to be dis-

closed. Supposing if I am living abroad and I want to repatriate any amount, I have to give my name. The name must be given. The only safeguard that is provided or the incentive, whatever you may call under the Scheme is that the source of income may not be disclosed. The source of income may not be disclosed, but the name of the person must be disclosed. Here what the hon. Minister has been pleased to tell us is simply that the amount came through certain banks and nothing else. So, I would not, by any stretch of imagination, be prepared to place this honourable lady in the category of an Indian national abroad. If the lady herself is an Indian national abroad, then the person, the Indian national abroad, has to disclose his or her name. Then the second point is, in what foreign currency this amount came?

SHRI K. S. CHAVDA : My name is there and you give me my time.

MR. DEPUTY CHAIRMAN : Firstly' your name was there. But afterwards your name is not in the list, Mr. Chavda.

SHRI S. N. MISHRA : I would not like to go into many other aspects, but I would like to know, Sir, in what foreign currency this amount came when

he repatriation was made. These are the two simple questions.

SHRI BHUPESH GUPTA : Mr. Deputy Chairman •••

MR. DEPUTY CHAIRMAN : Now you should not interrupt. The hon. Minister will give the reply.

SHRI R. K. KHADILKAR : I am extremely happy to note that the hon. Leader of the Opposition without detracting the aspersions some people tried to cast on an honourable lady, asked me two straight questions and I would like to give him the reply. No. i : On 30th October, 1965, an explanatory press note was issued during Mr. Shastri's regime. The questions have been asked whether under the National Defence Scheme it is open to persons other than the Indian nationals to make remittances to India. It is clarified that the reference to Indian nationals in the Scheme is only in regard to the recipients who must be Indian nationals. This is the Scheme under which the recipient must be an Indian national. And No. 2: Regarding the currency it was in Swiss Francs. The money was received Swiss Francs.

SHRI S. N. MISHRA : Sir, the hon. Minister says that the recipient only must be an Indian. The other end must not be Indian? Is that the point he is making?

SHRI BHUPESH GUPTA : Mr. Deputy Chairman, shall I read the text of this?

MR. DEPUTY CHAIRMAN : Mr. Bhupesh Gupta, you should not assume the role of an autocrat.

SHRI BHUPESH GUPTA : I have got the copy right now.

MR. DEPUTY CHAIRMAN : V-is for the hon. Minister to clarify the point that has been raised by the hon. Member, Mr. Mishra.

SHRI BHUPESH GUPTA : "The person must be an Indian national. The money should come through the bank and ' it should come as a gift."

श्री राजनारायण : श्रीमन्, मैं तो आपको इस बारे में कह चुका हूँ ।

श्री उपसभापति : इसके बाद हमने एक बिल लेना है । We have to complete that Bill also. I would request all the Mem-be's to proceed with this Bill.

SHRI S. N. MISHRA : About that also I will have to say something.

श्री राजनारायण : श्रीमन्, मैं इस समय वित्त मंत्री जी से सवाल पूछ सकता हूँ ।

श्री उपसभापति : किस के बारे में ?

श्री राजनारायण : आपने मुझ से कहा था कि आपका नाम है और हम एलाउ करेंगे ।

श्री उपसभापति : मुझे याद नहीं है कि मैंने इस तरह की बात कही थी । अगर कहा था तो मैं आप से प्रार्थना करूंगा कि आप अपना प्रश्न आधा और एक मिनट में समाप्त कर दें क्योंकि मैंने आप से कहा था ।

श्री अर्जुन अरोड़ा : मेरा भी नाम है और मुझे भी मौका मिलना चाहिये ।

श्री राजनारायण : श्रीमन्, मैं पहले ही मंत्री जी से यह निवेदन करना चाहता हूँ कि

मंत्री जी इतनी तकलीफ उठावेंगे कि वे मेरी ओर से श्रीमती अरुणा आसफअली जी को यह बात कह दें कि मैं उनकी बड़ी इज्जत करता हूँ क्योंकि वह हमारे दल में रह चुकी हैं । राष्ट्रीय स्वतंत्रता संग्राम में, 1942 के जन आन्दोलन में उन्होंने ख्याति प्राप्त की है और यही कारण है कि हम उनकी इज्जत करते हैं । यह हमारी भावना है, लेकिन वह भावना धीरे धीरे हमारे मन से निकलती जा रही है । हमारी भावना माननीय मंत्री जी श्रीमती अरुणा आसफअली को बतला दें ।

अभी तक श्री भूपेश गुप्ता जो यह कहा करते थे इंडियन नेशनल । उसका नाम डिक्लेयर करने के लिये श्रीमती अरुणा आसफअली ने पुराने भूतपूर्व मंत्री महोदय और वित्त विभाग को लिखा था । अभी तक तो श्री भूपेश गुप्ता का यह कंटेन्शन था मगर अब कंटेन्शन बदल गया है । अब कंटेन्शन यह आ गया है कि इंडियन नेशनल होना चाहिये जो धन लेता है, इंडियन नेशनल होना उसके लिये जरूरी नहीं जो धन देता है । (Interruptions) तो मैं माननीय मंत्री जी से यह जानना चाहता हूँ कि जब धन ग्रहण करने वाले को भी इंडियन नेशनल होना था तो श्रीमती अरुणा आसफअली भूतपूर्व वित्त मंत्री को क्यों आपग्रही बनीं कि नाम डिक्लेयर न किया जाय । उस समय श्रीमती अरुणा आसफ अली के ऊपर चार्जशीट लगी हुई थी । मैं चाहता हूँ कि उनको चार्जशीट से बिलकुल बरी होना चाहिये । (Interruption) अगर हमारे ऊपर कोई चार्जशीट लगा होता तो हम पहले व्यक्ति होंगे की सारी चीजों को साफ कर देते । मैं चाहता हूँ कि तब तो श्रीमती अरुणा आसफ अली ने वित्त मंत्री जी को नाम डिक्लेयर न करने के लिये लिखा था लेकिन अब तो वित्त विभाग में श्रीमती इन्दिरा नेहरू गांधी हैं, वे उनसे कहें कि जिसने धन भेजा है उसका नाम खोल दें । मान लीजिये श्री मोरारजी देसाई ने गलती की और उन्होंने नाम नहीं खोला, तो इन्होंने नाम क्यों नहीं खोला ? श्रीमन्, इसी पर आज विवाद है और इस पर तो सारे दिन चर्चा होनी

चाहिये थी क्योंकि मुझे याद है कि श्री मोरारजी देसाई ने किसी एक नेपाली का नाम बतलाया था कि उस नेपाली ने 50 हजार रुपया लिक या पेट्रियट को भेजा है। हमने उस नेपाली के नाम का पता लगाया, लेकिन उस नाम का नेपाली वहां पर कोई है ही नहीं। इस तरह से फर्जी नाम बनाकर रुपया मिला। तो मैं यह निवेदन करना चाहता हूं कि कोई ऐसी व्यवस्था हो जिससे इस तरह का धन न आने पावे। हम हाथ जोड़कर आपके द्वारा सरकार से निवेदन कर रहे हैं कि यह देश भ्रष्टाचार के गर्त में जा रहा है और किसी न किसी तरह से कोई रास्ता निकाला जाय जिससे देश की भलाई हो सके और इस तरह से देश में बाहर का मनी न आने पावे क्योंकि इससे तो यहां के धनपतियों को ही फायदा होता है। श्रीमन्, इस बात को तो आप जरूर ही समझ रहे होंगे चाहे हम समझें हों या न समझें हों। इसलिये कोई ऐसा तरीका अवश्य निकाला जाना चाहिये कि इस तरह से जो फारेन एक्सचेंज का ब्लैक हो रहा है उसको रोका जाय।

श्री उपसभापति : श्री राजनारायण जी, अब आपका प्वाइन्ट हो गया है और एक मिनट भी हो गया है।

श्री राजनारायण : देखिये लुक्वे-लुवाव क्या है। मूल क्या है। फारेन एक्सचेंज आता है, उस फारेन एक्सचेंज को किसी पूंजीपति को बेचा जाता है, वह पूंजीपति उसी से फिर इम्पोर्ट करता है और फिर यहां बेच कर एक के दस देता है। यही जालबट्टा इस तमाम एफेयर में दिखाई पड़ता है।

श्री उपसभापति : आपका पाइन्ट हो गया।

श्री राजनारायण : मैं श्रीमती अरुणा आसफ-अली से दरखास्त करता हूं कि अपनी ख्याति को अगर वे कायम रखना चाहती हैं तो जितने चार्ज उन पर लगे हैं उनकी सफाई वे खुद करें सरकार करे या न करे।

SHRI R. K. KHADILKAR : Except one thing there is no question. I would like to assure the hon. Member that

under the remittance scheme whatever disclosure was necessary has been made and the income-tax authorities are satisfied. I do not think anything is left or any ground is given for casting any aspersion.

श्री राजनारायण : एस्पersion की कोई बात नहीं है। इनकम टैक्स अथॉरिटीज को श्री जग-जीवन राम ने भी सेटिस्फाई कर दिया।

श्री सी० डी० पांडे : मिसेज मुखर्जी से 2 लाख रुपया लिया गया।

SHRI ARJUN ARORA : Mr. Deputy Chairman. . .

SHRI LOKANATH MISRA : Has he submitted his name ? It cannot be done.

SHRI ARJUN ARORA : I have submitted my name in the morning.

SHRI DAHYABHAI V. PATEL : Then there are "others" who have given their names.

MR. DEPUTY CHAIRMAN : Those who have given from the beginning only.

SHRI ARJUN ARORA : My name is there in the morning.

SHRI ARJUN ARORA : I want to know

श्री उपसभापति : इधर से तो एक यही बोल रहे हैं। . . .

श्री ना० कृ० शेजवलकर : अरोड़ा साहब को जरूर बोलना चाहिये।

whether under the scheme it was possible for an Indian national to receive money from an Indian national abroad also. In this case the contention of Mrs. Aruna Aiaf Ali is that she received the money as a gift from an Indian national abroad.

[Interruption]

SHRI DAHYABHAI V. PATEL : He must ask a question and not play the role of a Minister.

MR. DEPUTY CHAIRMAN : Mr. Arora, information has been given. Whatever you said has been repeated a number of times. You only ask your question.

SHRI ARJUN ARORA : I am asking a question, but half a dozen Members get up every time. My question is whether under the scheme it was open for Mrs. Aruna Asaf Ali, an Indian citizen, to receive a gift from an Indian abroad because she claimed that she received money from an Indian national abroad.

(Interruption)

MR. DEPUTY CHAIRMAN : Second question ?

SHRI ARJUN ARORA : Another brief question is whether any other Indian national who received foreign remittance under this scheme disclosed the name to the Government or to the public; if not, why should Mrs. Aruna Asaf Ali alone be singled out for this disclosure in spite of the fact that in her generosity ...

(Interruption)

SHRI SHEEL BHADRA YAJEE : He is a reactionary! . .

SHRI LOKANATH MISRA : You are a Russian agent . . .

SHRI BHUPESH GUPTA : Mr. Pilo Mody is whose agent ?

SHRI ARJUN ARORA : I want to know whether any other Indian national except Mrs. Aruna Asaf Ali was generous enough and frank enough to offer to any agency of the Government the name of the person who sent the remittance.

Thirdly, . . .

MR. DEPUTY CHAIRMAN : No third question.

SHRI BHUPESH GUPTA : When again and again I wanted to place it, you do not even allow me.

SHRI R. K. KHADILKAR : While replying to the Leader of the Opposition I made the position very clear. He has repeated the question in a different form. Under the scheme when a remittance was received, the receiving party was Under no obligation to disclose the name. This is number one- Regarding the second question whether others have also disclosed these things, I do not know, but the income-tax authorities must be having that information- I have no information. If the House wants it, I shall give.

SHRI ARJUN ARORA : Sir, I seek your protection . . .

श्री राजनारायण : श्रीमन्, मैं अर्जुन अरोड़ा का बड़ा शुक्रिया अदा करता हूँ। मैं आपके द्वारा सुझाव देता हूँ कि जो लोग फारेन मनी लेते हैं उन सबकी सूची सदन में दे दी जाय।

THE ASSAM REORGANISATION (MEGHALAYA) BILL, 1969

MR. DEPUTY CHAIRMAN : Mr. Shukla.

SHRI C. D. PANDE (Uttar Pradesh): Sir, on a point of order. The item that the hon. Minister is to move cannot be taken now at such short notice.

MR. DEPUTY CHAIRMAN : Let him first say what he wantr. to say. Afterwards you can raise a point of order.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : Mr. Deputy Chairman, I seek your indulgence and the indulgence of the House to move this motion for consideration. Although this item is not on the Order Paper, with your indulgence and the support of the House I would like to move the motion: "That the Bill to provide for the formation within the State of Assam of an autonomous State to be known as Meghalaya and for matters connected therewith, as passed by the Lok Sabha, be taken into consideration."

SHRI S. N. MISHRA (Bihar) : Mr. Deputy Chairman, may I say that probably all of us are very much interested in the expeditious passing of this measure. Let there be absolutely no doubt about it, but at the same time this must be made clear beyond any shadow of doubt that we cannot put up with the cavalier fashion in which this House is sought to be treated. We cannot be at the beck and call of the Government and we cannot just to enable the Government to go to Bombay, get this legislation for Meghalaya passed in an irregular way. If we had to do it properly, we would have sat for a day more beyond the 24th.

Another point. This cannot be taken up like this. We are governed by certain rules of procedure. The rules of procedure do not permit this motion to be made in this way and so I must say that some